

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.211
Appeal/17(AHM)2023

Proceedings under Section 252(3)

IN THE MATTER OF:

Department of Income Tax
V/s
Vardhan Jewels Pvt Ltd & Anr

.....Applicant

.....Respondent

Order delivered on: 09/11/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Income Tax :Ms. Bhumi Gandhi, Ld. Adv. for Ms. Maithili Mehta, Ld.
Adv.
For the Respondent :None

ORDER

Learned Proxy Counsel, Ms. Bhumi Gandhi appearing on behalf of the Income Tax Department and states that publication report has been filed by way of affidavit online in respect of the service of the private respondents.

However, on perusal of the publication uploaded on the E-portal the Counsel appearing for the Applicant/Income Tax Department could not be able to make out which one is the publication and what are the contents of the publication mentioned therein. The learned proxy counsel seeks indulgence to file a better legible copies through physical as well as through E-mode.

Mr. Rupa Suthar, appears for the RoC and states that the petition copy has not been served upon them. The counsel for the Applicant/Income Tax Department is directed to serve a copy of the petition upon a RoC.

None appears for the Private Respondent.

However, it is seen that this publication through E-mode was already uploaded and recorded in the previous order but no steps were taken for filing physical copy after till date.

Re-list on 04.01.2024.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)